



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ജൂൺ 5 5th June 2018	നമ്പർ No.	} 23
		1193 ഇടവം 22 22nd Idavam 1193		
		1940 ജ്യേഷ്ഠം 15 15th Jyaishta 1940		

## PART I

### Notifications and Orders issued by the Government

**Labour and Skills Department  
Labour and Skills (A)**

**ORDERS**

(1)

G.O. (Rt.) No. 533/2018/LBR.

*Thiruvananthapuram, 7th May 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, M/s Power Deal Engineering Equipments, 17/529 C, Four Square, Nellikkuzhi Road, Thrikkariyoor P. O., Kothamangalam-686 692 and the workman of the above reffered establishment Sri V. K. Narayanan Nair, Vadakkancheri Veedu, Thrikkariyoor, Nellikkuzhi, Kothamangalam-686 692 in respect of matters mentioned in the annexure to this order;

Gaz. No. 23/2018/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Sri. V. K. Narayanan Nair, workman, by the management of M/s Power Deal Engineering Equipments, Thrikkariyoor, is justifiable or not? If not what relief the workman is entitled to get?

(2)

G.O. (Rt.) No. 534/2018/LBR.

*Thiruvananthapuram, 7th May 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, SDPY Central School, Kalathra, Kannamaly, Ernakulam and the worker of the above referred establishment Smt. Bindu, K. P., Kollasserri Veedu, Sanathana Road, Palluruthi, Kochi-682 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to the worker namely Smt. Bindu, K. P., by the management of M/s SDPY Central School, Kannamaly, is justifiable or not? If not what relief the worker is entitled to get?

(3)

G.O. (Rt.) No. 535/2018/LBR.

*Thiruvananthapuram, 7th May 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Joy Joseph, Proprietor, Idapparambil Textiles, Pala, Kottayam-686 575 and the worker of the above referred establishment Smt. Smitha w/o K. P. Saji, Kalayatholil, Thodanal, Pala, Kottayam-686 573 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Smitha with effect from 15-7-2016 by Sri. Joy Joseph, Proprietor, Idapparambil Textiles, Pala is justifiable? If not, what relief the worker is entitled to?

(4)

G. O. (Rt.) No. 536/2018/LBR.

*Thiruvananthapuram, 7th May 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Dijo Jacob, Managing Partner, Arackathara Reclamations, Kurichi, Kottayam, (2) The Manager, Arackathara Reclamations, Kurichi P. O., Kottayam-686 549 and the workman of the above referred establishment represented by (1) The General Secretary, Kottayam Jilla Industrial Mazdoor Sangh (B. M. S.), B. M. S. Office, T. B. Juntion, M. L. Road, Kottayam, (2) Smt. Ajitha Omana Kuttan, Mannathu Veedu, Kurichi P. O., Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes, Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial Employment to Smt. Ajitha Omanakuttan by the Management of Arackathara Reclamations, Kurichi is justifiable? If not, what relief the worker is entitled to?

(5)

G.O. (Rt.) No. 537/2018/LBR.

*Thiruvananthapuram, 7th May 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Thozhiludama, Genius Consultant Limited, 2nd Floor, Mayyur Business Center, Palleppadi Junction, Chittur Road, Kochi-682 035 and (2) The Chief Executive Officer, Mukhya Thozhiludama, Care India Solutions for Sustainable Development, Palleppadi Junction, Chittur Road, Kochi-682 035 and the workman of the above referred establishment Ajith K. Appu, Kayyanikkal House, May First Road, Near A. K. G. Nagar, Thammanam P. O.-682 032 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Ajith K. Appu by the managements M/s Care India Solutions Limited, Pulleppady Junction, Kochi and Genius Consultant Limited, Pulleppadi Junction, Kochi is justifiable or not? If not what are the reliefs he is entitled to get?

By order of the Governor,  
SONIA WASHINGTON,  
Deputy Secretary.

**നിയമ വകുപ്പ്**  
**നിയമ (എച്ച്)**  
**വിജ്ഞാപനം**

(1)

നമ്പർ 19376/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 മേയ് 2.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ലാൽ, എസ്. പി., അഡ്വക്കേറ്റ്, ചൈത്രം,

തെങ്ങമം പി. ഒ., ശുരനാട് (വഴി), പത്തനംതിട്ട-690 522 എന്നയാളെ പത്തനംതിട്ട റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട അടൂർ താലൂക്ക് പ്രദേശത്തേക്ക് 13-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 1/2013/PTA) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 24056/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 മേയ് 2.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ഇമ്മാനുവൽ തോമസ്, അഡ്വക്കേറ്റ്, ഇടത്തംപറമ്പിൽ ഹൗസ്, വെമ്പള്ളി പി. ഒ., കോട്ടയം-686 633 എന്നയാളെ കേരള സംസ്ഥാനത്തെ മുഴുവൻ പ്രദേശത്തേക്ക് 28-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 7/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 20996/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 മേയ് 4.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. സി. എം. സുബ്രഹ്മണ്യൻ, അഡ്വക്കേറ്റ്, ചിറക്കൽ ഹൗസ്, അമ്പലനട, വെസ്റ്റ് ചാലക്കുടി, ചാലക്കുടി പി. ഒ., തൃശ്ശൂർ-680 307 എന്നയാളെ തൃശ്ശൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ചാലക്കുടി താലൂക്ക് പ്രദേശത്തേക്ക് 13-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 1/2013/TCR) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,  
നിയമ സെക്രട്ടറി.